CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

INDEX SHEET

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	Part A.	
Sl.No.	Description of documents	Page
	Order Sheet 30-1-92	A-) +02
2.		173+016
3	Annexure	1717 10
4	Allidarit	JA18 701
5	power	1420
6	e.m. App. 802/85	1421 102
7	Power	LA 23
8	Allidavit	11424103
9	abb. hor interim relat	1432+03
10	order Sheet H.C.	Ayote
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	IFICATE	· ••.

Counter Signed......

Section OffigerIn charge

Signature of the Dealing Assistant

Order sheet-1699 NRMU $\mathcal{N}_{\mathcal{L}}$ Serial number Brief Order, Mentioning Reference if necessary How complied of with and order date of and date compliance Hon' Mr. L.K. Agrawal, J.M. This Wono 322/05 2/11/89 None appears for the parties. The notices received a Mansfer were issued from the office at Allahabad. form Lucknas High The office copy is not available on the record. Court in May 57 A stay order operates in favouf of the applicant. alongwith the who Issue notice again to the counsel for the On the clase . 1 parties. List this case on 12-1-90 for orders fale & do transfer this cake was admitted and Hay was granted CAJRA notild Transfor nation (sns) seved to both the coursel by the All office (Ten No Setting. Adj to 0.3.90 seceived from Alld) None is present but neither any cover receive Han J. P. Sharma In back so for. Internated for order 0/3/5 No one is present for the applicant. Notices were vinced a 10-1-90 is to be presumed. Jerned. Son S. Varme is present. arz Moto a Gussif No Delting of Drussia Beach but for order on. No unserned 3/5/90 Hon Mr. B.C. Mathew V.C Hon Mr. D.K. Agrawal FM. efd. cover hon le Jh retur bica Tel-No one for the applicant. Swimilted tw Shir Sidharat Verma, desires time do file 1713 Counter afficiavit Allowed. Let, counter. be filed within zweeks, hereof and rejoinder; if any, by the applicant within list it for heaving on 22/8/20. Northy bla Submilty to

27-8.90 Division Bench is ret available Davi to 29:11-90 Q()__. No sittig AH to 18.1.91 29:1.96 18191 + 12 Atte on 18191 No setting and 40 10.7 91. Ø Ho sattif Adi to 9.991 No Sitt 7. Adj. to. 27.11-91 99.91 Me Sangadhas as:1.72 2 2751 or reply files SFY Hon ble Mr. Justice U.C.Crivastava-V.C. 30.1.92. Hon'ble Mr. A.B. Gocthi .- A-M. This application has been filed by the recognised Labour Union of Railway employees praying that the opposite party should treat the persons mentioned in the Annexure no. 1 and 2 as Mali and pay the salary to them. Although the granter the time for filing the counter has been given, but the same was notfiled. No one appears for the applicant. It looks that the applicant has no interest. Accordingly this applica

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A.M.

is dismissed in non prosecution.

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(Chapter X L I, Rules 2, 9 and 15)

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Notara and months	٠	WP. 222	_ ~~
Nature and number	oi case	001. 67.2	-00

Name of parties Northmakirlan Men's Unic. W

Date of institution 21-1-83

Dated of decision

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I have this day of 197, examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear court-fee stamps of the aggregate value of Rs.———, that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date		

Munsarim

Clerk

Granp ANG

In the Hon'ble High Court of Judicature at Allahaba Lucknow Bench, Lucknow.

Writ Petition No. Under Article 226 of the Constitution of India. District : Lucknow.

NORTHERN RAILWAY MEN'S UNION

Petitioner

Vs.

UNION GOVT. OF INDIA AND OTHERS ... OPP. Parties

51. No. Description 1. Writ Petition 1 to 6A

2′.

Annexure No. 1 (List of permanent employees)

3. Annexure No. 2 (List of temporary employees)

4. Annexure No. 3 (Extract of agreement) 11-12

Annexure No. 4 (Appointment detter 5. XX 13 of Durga Prasad)

6. Annexure No. 5 (Letter dt.21.5.79 14 of Divl.Engineer (Hort.) addressed to

IOW(Estate), Lucknow 7. Affidavit 15 - 16

Power 17.

Lucknow,

R.N.Gupta)

Advocate,

Counsel for the petition er.

Dated : Jan. ,1985

12

In The Hon'ble Highcourt Of Judicature At Allahabad

Huck

Lucknow Bench , Lucknow.

Writ Petition No

of 1984.

Under Article 226 Of Constitution Of India

20 coust Pag Ro

District :-

Lucknow



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Mear Guard's Running Room_{Singh} Charbagh , Lucknow through Vice President Ram Nath/ son of Mohan Lal resident of I.O.W.Workshop Millingtonia Road , Bandariya Bagh Lucknow.



Versus



- 1. Union Government of India through Secretary Railway Department , New Delhi.
- 2. Assistant Engineer Head Quarters Northern Lucknow Charbagh, Lucknow.
- 3.Divisional Railway Manager, Northern Railway Hazarat Ganj , Lucknow.

... Opp. Parties.

Τo,

The Hon'ble Chief Justice and His Comapnion Judges



The humble Petition of the above named Petitioners most respectfully showeth as Under:-

1. That the Petitioner is recognised Labour union of Railway Employees and its brach relating to Horti culture staff that is of Malis is separate branch at including other engineering department's employees is at Charbagh of which the Petitioner Ram Nath Singh through whom this petition is filed is Vice President and who has been authorised to ahitate this matter to this Hon'ble Court relating Malis though a resolution.

Elenanthic

berned council for the petitions undertakes to serve opposte partis 2 and 3 out side the court. the office shall isone Dasi notices to MEMO knpressed. the petitioner for fecting Five Adhesive Rosov . T tal service upon opposite Correct but fired Court fee report parties 2 and 3: Thomase will be made on receipt of lower he mentioned in the latine up to Papers fried, Copy of F. O. notice that the writ Should also be filed. potition shall be taken Single-Bench for admission/hearing which of Man Damers Destuck: luch on 12-2-1965. Evory should be conseeled) Defect Remand. Judal Oper K. H while ファーーリャア 21-1-04 Han . S. S. Phinad g Hm. B. Kimer. J Pul-up tomeron pava Com

Hon. S.S. Mh med J.

Hon B. Kumar J.

170

this Hon'ble Court relating to the Malis working under the Engineering Department (horticulture) who are not being treated as malis and paid accordingly though their appointments have been made on the post of Malis.

- 2. That Ram Nath Singh through whom this petition is filled was appointed as mali on 1.3.1958. and since then he is working on the aforesaid post but he is not being paid the salary of mali.
- 3. Similarly the other persons whose list is attached herewith as Annexure No 1 to this Writ Petition are permanent malis and working since long and they are also also not being paid the salary of Malis though the work of mali is being taken from these persons and no other work is being taken from these persons.
- 4. That few persons are also appointed as malis though they are not made permanent though they are also working as malis similarly as referred to in para 3 of the Petition. A love copy of the list containing the names of the paid persons, is annived as Annexe No.2 to this with polition.
 - 5. That thus in Lucknoe engineering department (hortuculture) 44 persons are permanent malis and 60 Temporary malis working in Lucknow Region Division though they permanently reside at Lucknow and they are also entrusted the work at out stations whenever such occassion arises.
 - That according to latest agreement between the Railway Board and the Railways workment Unions (bot (both) Namely All India Railway mends federation and whative Railway Maydoor Union dated 23.8.1984. the payscale of Malis and Pradhan Mali is provided as 200-250 and 210-270. The true copy of the Relevant agreement Anubandh Kha is filed



राभगानीं लंह

Hon ble K. S. Varma J.

Hon ble S. S. Ahmad, J.

Admik.

List the stay offication

sefore an Honble Single Judge

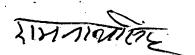
an the week commencing 1914

August, 1985.

XX X4

here with as Annexure No with this Writ Petition.

- 7. That the Salary of the Khalasis is at the scale of Rs 210- 270 and Uffice Khalasi is at the scale of 200-250 as evident from the annuare No 1 to this Writ Petition.
- 8. That at the present moment the Petitioners and the persons whose names are being given the list contained in A nexure Nos 1 and 2 are being paid the scale of 196-232 which is neither the grade of Malis nor of Kahlasis by treating these persons not as malis.
- That few persons are given the grade of higher so scale but not that of mali and at the present moment there is Pradhan mali though under the establishment at the strength h of 20 malis there should be one Pradhan mali.
- 10. That the persons whose names find mention in the list contamined in Annexure No 1 and 2 have been appoint ted as Mali, the appointment letter two malistane manely Durga Prasad is filed as Annexure No 4 with this Writ Petition.
- 11. That appointing authority of the Post of Mali is
 Assistant ingineers (head Quarters) Northern Railway,
 Lucknow and inspite of best approaches made to the
 appointing authority the Malis are not being treated as
 malis nor they are being paid the scale of malis
 only in order to harras the Petitioners.



That orally the deputations have met the appearance

XX }

opposite-parties nod. 2 and 3 and put their grievances to this effect that the persons working as Mali mentioned in the lists contained in the Annexure Nos. 1 and 2, are not being paid the salary of the post of Mali, but of no avail.

permanent on the post of Mali but rest of the entire staff working as Mali is not being treated as Mali and not paid the salary of the said post though the Government has sanctioned the pay scale for them. A Inc copy of the Wellindt. 21.5.79 willen by Divl. Engineer (Hort.) DRM office, New Delhi to the I.O.N. (Estate), the this above effect is annexed as the second of the perition.

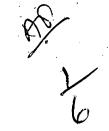
Union have been made to the authorities concerned for treating the persons as Mali who are working on the said post and giving the pay scales of the said post to them, but of no avail.

That there is quite in-action on the part of the opposite-parties Nos. 2 and 3 for non-treatment of the persons mentioned in the Annexure Nos. 1 and 2 as Mali and for non-payment of the salary and other benefits for the post of Mali.

That the petitioner, having no alternative and efficacious remedy, feeling aggrieved by the inaction on the part of the opposite-parties 2 and 3, file the instant writ petition under A rticle 226 of the Constitution of India, on the following amongst other grounds:

राष्ट्राचार्यालंह

...5.



GROUNDS

- I. Because, the persons mentioned in the lists contained in the Annexumes 1 and 2 though appointed on the post of Mali are not treated as Mali and are not being paid the salary for the post of Mali.
- II. Because, non-treatment of the persons mentioned in Annexure Nos.1 and 2 as Mali and non-payment of their salary of the post of Mali is not according to law, particular when the work of Mali is being taken from them.
- persons mentioned in Annexure No.1 and 2 as Mali and in-action on behalf of the opposite-parties

 Nos. 2 and 3 caused irreparable loss and substantial injustice to the persons mentioned in the lists contained in the Annexure Nos. 1 and 2.
- IV. Because, the persons whose lists contained in Annexure Nos. 1 and 2 are entitled the salary as declared in the Agreement at 23.8.84 contained in Annexure No. 3.
- Who were similarly placed and similarly situated to the persons listed in the Annexure Nos. 1 and 2 as evident from perusal of the Annexure No. 5, in utter disregard of provisions of Article 14 of Constitution of India.

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6.

wHEREFORE, the petitioner claims the

following

RELIEFS

- That a writ, direction or order in the a) nature of mandamus be issued directing the opposite-parties to treat the persons mentioned in the Annexure Nos. 1 and 2 as Mali and pay the salary to them for the post of Mali according to the Agreement dated 23.8.1984 contained in Annexure No.3.
- That a writ, direction or order in the nature of mandamus be issued directing the opposite-parties to give effect to the Agreement dated 23.8.1984 entered between the Ultariya Reilway Maydoor Union and hi petitioner and the Railway Board, after summoning the same in original.
 - That a writ, direction or order be issued c) as this Hon ble Court may deem fit and proper in the circumstances of the case; and the costs of the petition be awarded to the petitioner. R. N. Wifh

Luckhow.

ь)

Dated : Jan. ,1985.

(R.N.Gupta) Counsel for the Petitioner

इन दि	आनरेबुल	हाई	कोर्ट	अप्	जूडी केचर	एक्ट	हला सं । हा द
		लयनः	वेन्द	লয়া-	131	í	•

रिट पि^टोशन नम्बर---- आक 1985

नार्वन रेलवेज मेन्स यूनियन ------

बनाम

ब्रुनियन ग्वनीमन्ट आफ हंडिया व अन्य---- अयोक्याटरिंज

अने क्जर नाम्बर --

स्थाई स्टाप

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II ARTHUR

। - श्री रामिलहारी पुत्र श्री रामलहास 2-श्री बैजनाथ पुत्र भी कामता 3-श्री लाला पुत्र श्री महाबीर 4-शी तुरेन्द्र सिंह पुत्र श्री केदार तिह ग्राम लिंह बुत्र श्री देकी सिंह 6- धनीराम बुज श्री विदारी ग-श्री हेदा पुत्र श्री विरंजिः 8-" भगवती प्रसाद गुत्र श्री जगुसाद 9- गुन्नी लाल गुन्न नी भवानी ID-" रतमानन्द सुत्र श्री वरमेश्बर ।।≔" श्रीं केशन पृत्र श्री राम प्रताद 112- श्री मती भग्वा देवी वाली श्री वीताम्बर

13-," राम देखी मल्ली श्री कल्लू

14- "सत्य मामा वल्ती श्री सम्बत 15- शी शिव रानी गली

16-श्री कालका मुत्र श्री भिखारी

। । - "राम सुमर पुत्र श्री राम दयालः

18-" बहादुर पुत्र

19—" ब्रह्मदु पुत्ती लाल पुत्र श्री राम समुझ

20- "राम नाथ पुत्र श्री गांगा दीन

211-" ब्रह्म(पत्र श्री माता फैर राष्ट्र देव 22-" बुध्दु पुत्र श्री मैक्

23-" घूरू पुत्र गोकुल

24-" राम वजाल पुत्र शिव तहास

25-" हो तिला प्रताद पुत्र श्री जोगरबर

26-" तुदामा पुत्र श्री विष्णू

27-" श्री राम पुत्र गुरचरन

28- दुर्गी प्रसाद पुत्र गुरुदबाल

29- वालदेव युत्र श्री ललतू

30- "सुख लाल पुत्र श्री राम दिल

31- राम अधार गुत्र महाबीर

32-" अबीध्वा बुल भभात

33- मीती लाल गुत्र खूज लाल

34- कोटे लाल पुत्र बदल्

35-" महाबीर पुत्र लाला

56-" जमुना राम पुत्र कुशी राम

37-" ननक्फ पुत्र ख़िली

38-"श्याम लाल पुत्र कुंजारे

39- राम दुलारे पुत्र नन्हक राम

405 राम हरख गुत्र राज सनेही

41-" छोटे लाल गुत्र श्री महाबीर

42- राम गुलाम बुत्र श्री खुशी राम

43- गुरचरन पुत्र कन्धर्क

44- राम नाथ सिंह पुत्र मोहन लांल

45- " चुरई पुत्र श्री हीरा दात

46-6 जनग बहात्र

47- शिव बहादुर

रामगलीकर

इन दि आनरेलुल हाई कोर्ट आफ जूडी केचर एक्ट बलाहाबाद लखनक बेन्च लक्नक।

रिट पिटीशन नं0

नदिन रेलवेज मेन्स यूनियन

- षिटीशनर

बूनियन गबनीमन्ट आफ इंडिका बजन्य

अवोध वादि जि

अने कार नंव-

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i- ताहेव लाल बुत्र श्री बूरन

2-काशी रामनुश्र राम तरन

3-रामः समुज पुत्रमौद् 4- शिब पाल गुत्र श्री रघुनाथ

5- रामानन्द पुत्र सत्यनारायण

6- शी राम अछैबश गुत्र शी अम्लू

7- महाबीर पुलाद पुत्र श्री खुछ राम 8- न-हे लाल पुत्र श्री कमता द्वलाद

9- रबाम लाल बुत्र नगेरबर

10- राम चन्द्र गुत्र श्री कियी शकरी

।॥- श्री राम गुत्र श्री केली

12- ततीश कुमार बुत्र श्री दलवत सिंह

॥३- बारस पुत्र श्री तालिक राम

14- राम आधार बुत्र श्री सूक्त

15- डोटेलालः गुत्र श्री लेखर्श

16-श्री शराकत अली पुत्र श्री तखबत अली

17- लनका गुत्र श्री मंगल

18- छोटे लाल गुत्र श्री कफेदी

19- राम बनेही बुत्र राम भरोते

20- नन्द लाल बुत्र श्री सूरज बनल

21- चन्द्रजीत युत्र भी भगवती प्रताद

22- राम लखन बुत्र श्री राम सरन

23- सन्त राम बुत्र त्री राम तरन

वाबू राम पुत्र श्री तन्त राम

25-अम्बिका इसाद पुत्र श्री महणू

26- मिश्री लाल बुत्र श्री बरागी सेठ

27- रधुन-दम पुत्र श्री

28-नाथ राम गुत्र श्री महादेव

29- दारिका ब्रह्मादबुत्र नन्हकाछ

305 सत्यनाम गुत्र श्री भभूति

3॥- राम प्यारे पुत्र श्री बद्री प्रसाद

3:2- रॉम इसाद पुत्र श्री लक्ष्मण 33- देदार रतावपुत्र श्री

34- राम लहादुर पुत्र श्री इन्दर बाल

35- बुध्द राम बुत्र राम बली

36- राम चन्दर बुत्र श्री भगौती

3.7- राम उजागर पुत्र श्री

38- राधियांम पुत्र भगौती

39- विजय कुमार बुत्र श्री रिबर्ड

40- सैत राम पुत्र बुध्बु

41 राजेन्द्र प्रसाद पुत्र भगवती दीन

42 जगमोहन पुत्र श्री होसीला इसाद

43 छोटेलाल पुत्र श्री मोहन पाल

44- ननकछ पुत्र श्री छुलात

45-राम दबाल - बुत्र रमेरबर

46- राम फल पुत्र श्री खुंध दु

47- राज नरायन गुत्र श्री रमई

48- लोक हैं बु9 बीर

49- नन्द कियोर बुत्र राम रतन

50- ननक गुत्र श्री नीमर

51-अब्दुल हामिद पुत्रश्री अब्बद्धल गफूर

52- सुन्दर लाल पुत्र श्री लक्ष्मक

53- जगली पुत्र श्री महाबीर

54- गुरबक्त गुत्र श्री दुलारे

55 गैगा राम बुत्र श्री राम लाल

5.6- विषत पुत्र श्री महाबीर

57-राम दीन बुत्र श्री सीता राम

58- राम दीन गणुत्र श्री बाबाबीन

59- दिलीवपुत्र श्री

60- पैचम पुत्र

ZIMAIRITE

Y

वन दि आनरेबुल हाई कोटी आफ जूडीकेचर एक्ट इलाशाबाद लखनक बेन्च लखनक।

रिटिषटीशन नं ---- आफ 1985 नार्दन रेलबेज मेन्स वृत्तिबन -बनाम

सूनिकन गबनीमन्द्र आफ इंडिका व अन्य

जने क्जर नं ० --- 3

उत्पादकता तमबध्द बोनत का नवा तमशीता

रेलके बोर्ड तथा दोनो मान्यताचाप्त केडरेशनों के मध्य 23-8-84 को हुए बातिताच के फलस्बस्य ॥१८३-६४, ॥१८४-६५ तथा ।१८५-८६ के बिस्तीब् बर्खों के लिए उत्पादकता सम्बध्द बोनल की गणना करने के उदेश्य से बर्तमान त जोते में निम्नाकित संशोधन किया जा एगा।

1980-81,1981-82 तथा 1982-83 के बित्तीय बची के सम्पूर्ण राजस्व बाताबात टन किलो मीटर के औसत को आधार माना जाएगा सम्बर्ध राजस्बबाताबात टन किलो मीटर की गणना 21.11.1979 के समझौत क पेरा 5 :।।।:: के आधार पर की जाएगी ॥ नवा आधार निधारित करनेवाला औतत 1723420 लाख है।

उपराक्त परा : ।: में लताए आधार पर रैल कर्णचारी 29 विन के बराबर उत्पादकता सम्बध्द बीनस के हक्दार हीते है।

- उपरोक्त आधार से उपर हर 35750 लाख राजस्व कास्कात दम किंग े किलो मीटर की बृध्दि पर एक अतिरिक्त दिन का बैतने उत्पादकता सम्बध्द वीनस के रूप मे दिवा जाएगा।
- बिंद उत्तादका तंशी वित साधार ते नीचे जाएगी जी. हर 24750 लाख राजस्व बाताबात टन किलोमीटर की कमी पर एक दिन का वेतन कम व बिया जाएगा। बदि राजस्व याताबात टन किलो मीटर सँशैधित आधार सूचकाक 1000 के मुकावले 90 सूचकांक के स्तर से नीचे चला जाएगा तो बोनत के नहीं दिसा जरएगा।
- 5- उपरोक्त सरोधित इतिमान तथा प्राचल वर्ष उत्पादकता समझन्ध खोनस के 1983-84,1984-85 तथा 1985-26 के लिए लागू होगा इनकापनीवा दौन वशो व्हारा 1985-86 मैं। किया जाएगा जिसे आने बाले बर्खों पर लांगू किया जाएगा।

13

2- अनुबंध"क" बगै"ग" के लिने तैशोधित बदनामों ति हत बर्तनान अनुबंधित ते तह तंबिन्धत है अनुबन्ध "य" बगै "घ" के लिने है। अनुबन्ध "ग" में तक्नीकी व वर्जनेबंधकों के लिने मानक तरी धित बद नामों का क्वीरा दिना गना है। रेल, व प्रशासनों को नह सुनिश्चित करना चाहिए कि जहाँ की वहीं अनुबंध "क" में बि बिमें गने तैशोधित बदनाम अनुबन्ध"ग" में दिने गने बदनामों में से बदले जा सकते है वहाँ तत्काल ऐता कर दिना जाने।

3-

अनुबन्ध "स"

क्रनर्त्त वर्तनान वदनाम	बेतन अन् का सन	त्चीतं० तंशोधित पद दर्भ	नाम संशोधित तनमानः
।- इधान द्वाली मन	8	बारिषठ दाली	मेन 210-270.
2-द्राली केन	18	द्वाली भैन	200-250
3- गें ग मेन	14	वरिष्ट गेगोनन गेग मेन	210-27 6 200-25 6
4- घाळीबाला	15	बरिष्ठ चाड ी के नल चाडी बाला	
· • • • • • • • • • • • • • • • • • • •	3/18	लोडमुद्रक	210-270
6- प्रधान माली	32/50	व्रधान माली माली	210-270 200-250
7-वार्जालय खलाती/तर्वेकण ख	3'2	निमार्ण खलाली	210-270
यताती		कामलिय खलाली	200-25 6
8-मेट रोड गैग 9-तर्वेक्ण खलाती/निमार्ग मेट	32 . F	नगर्णमेट	21/0-270
रोड गेग मेट/ इंजीनियर मेट	32,50	बरिष्ट गेंग बेट गेंग बेट	260-400 2 25-368
10- इधाम इहरी /इहरी/चीर्व	ोबार/पुर		٠.
कटिने गार्ड	32	बरिष्ट ब्रहारी	210-250
	<u> </u>	उ हरी	200-250

तत्व इतिलिय

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1985

Northern Railway Men's Union

.. Petitioner

Vs.

Union Govt. of India and others ... Opp. Parties

ANNEXURE No. 4

No.Recruit/C-IV/60

Office of the A.E.N.(Hdqrs), Lucknow: Dt. 8.9.單 1960

Shri Durga Pd. son of Gurdayal V. Barwan Nagar, P.O. Lahi, District Barabanki

Reg : APPOINTMENT

With reference to your application

deted - for the post of Mali offerred vide

this office letter of even number dated 1.9.60,

you are appointed as Mali against the vacancy of Shri X

Bhagwandin Mali retired and posted to I.O.W./C.B.

where you should report atonce for duty.

Sd/- ASSTT. ENGINEER (HDQRS) Northern Railway, Lucknow.

Copy to IOW / CB. A specimen of signature of Shri Durga Prasad is given below. He will please report his arrival and compare his signature, send on the subjoined form to this office.

Copy to Divisional Accounts Officer, Lucknow, for information.

Sd/- Durga Prasad (in Hindi) SBECIMEN SIGNATURE.

TRUE COPY

राष्ट्राजालंह

45

In the Hon'ble High Court of Judicature at Allahabad,

Writ Petition No. of 1985

Northern Railway Men's Union

.. Petitioner

Vs.

Union Government of India and others ... Opp. Parties

ANNEXURE No.5

No.101-H/82/E-4

Dated 21:5.79

The I.O.W. (Estate) Northern Railway, Lucknow.

Subject: Item No.15.XX of Agenda of the 4th informal Meeting of NRMU

Ref. : Your No.41C/Hort./83/Dt.13.5.83

In the Horticulture Organisation in Delhi area under DSE/Estate New Delhi the undernoted revised scale have been given to the staff working under IOW(Hort).

Mali Rs. 200-250 (Rs.)

Mali Khalesi Rs. 196-232(Rs.)

Upgraded Mali Khalasi due to introduction of selection grade DPO No.561E/134/Engg./Works Kha/upgrading/79/P-6 dated 23.5.81

G.M.No.561E/255-93-VII/PO/Pt.I dt. 4.5.79

P. Branch SL.No.6029-X.

Sd/_ Divl.Engineer (Hort)
Northern Railway
DRM's Office
New Delhi.

TRUE COPY

राजनापालंह

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Affidavit in support of :

Writ Petition No.

of 1985



Northern Railway Men's Union ... Petitioner

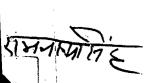
Union Govt. of India and others ... Opp.Parties

Affidavit ...

I, Ram Nath Singh, aged about 51 years,
son of Sri Mohan Lal, resident of I.O.W.Workshop,
Millingtonia, Road, Bandariya Bagh, Luckknow,
do hereby solemnly affirm and state on oath as under :-

1. That the deponent is Vice President of the Northern Railways Man's Union Branch Engineering Works Near Guard's Running Room, Charbagh, Lucknow and has been authorised to do pairvi on its behalf and that he waderstands the case.

...2.



2. That the contents of the above noted writ petition from paras 1 to 15 are true to my own knowledge and those of para 16 are based on legal advice, which are believed to be true by me.

Lucknow,

Dated : Jan. 20, 1985.

217/19/10/2 Deponent

.<u>Veri</u>tfication

I, the above_named deponent, do hereby verify that the contents of this affidavit from paras 1 to 2 are true to my own knowledge.

No part of it is false and nothing material has been concealed, so help me God.

Lucknow,

Dated : Jan. 20,1985.

SIMMUME

Deponent

<u>Identification</u>

I identify the deponent, who has signed before me. R N L

Advocate

Solemnly affirmed before me on 201185 at 1040 a.m./p.m. by Shri Ram Nath Singh, the deponent, who is identified by Shri R.N.Gupta, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent, who understands the contents the of this affidavit, which have been read out and explained by me.

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Office

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	[बादी] अपीलान्ट				10.13	
	प्रतिवादी [रेस्पान्डेन्ट]	-— — প্রী ——		कालत	नामा	
Mar Men	thurn Railwa	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	g) वादी (ह		एत (¹)। एत (¹)।	HODIA HODIA HODIA HODIA
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नाम अदालत	देता हूँ द्वारा जो करें या वाखिल दाखिल रसीद है अगर मुजाता है	कि इस मुकह्मा कुछ पैरवी व जबाव लौटावें या हमारी अ मुलहनामा व इकब या अपने हस्ताक्षर कोई रुपया जमा क किया हुआ रुपया नेवें या पंच नियुक्ष वाही हमको सर्वंथा कि हर पेशी पर स्व कहमा अदम पैरवी उसकी जिम्मेदारी	रके प्रतिज्ञा (इकरार में वकील महोदय स्व बंदेहीं व प्रश्नोत्तर करें गेर से डिगरी जारी व गल दावा तथा अपील से दाखिल करें और ह करें या हमारी या विष अपने या हमारे हस्ता त करें—वकील महोदय स्वीकार है और होगं यं या किसी अपने पैरो मेरे वकील पर नह गि रहे और समय पर	यं अथवा अस्य या कोई कागा हरावें और रूप निगरानी हर सदीक करें या स्त्री (फरीकार स्त्री (फरीकार स्त्री यह भी कार को भेजा खिलाफ फैर	य वकील ज दाखिल या वसूल गरी ओर गमुकद्दमा स्तखती) का स्तखती) गई वह स्वीकार ता रहुँगा	
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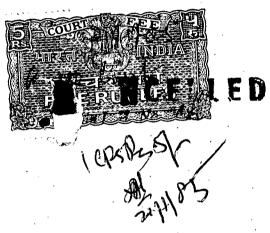
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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

C.M.Application No. 60 (w)/85

in re:

Writ Petition No. 32201 1985



Northern Railway Men's Union Branch Engineering
Works Near Guard's Running Room Charbagh, Lucknow,
through Vice President Ram Nath Singh, son of Mohan
Lal resident of IOW Workshop MillingtoniaRoad,
Bandariya Bagh, Lucknow.

· · · · Petitioner/Applicant

Versus

- Union Government of India, through Secretary,
 Railway Department, New Delhi.
- Assistant Engineer Head Quarters, Northern Railways, Lucknow, Charbagh, Lucknow.
- 3. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

••• Opposite-parties

Application for interim relief

On the grounds and facts mentioned in the accompanying writ petition, it is most respectfully

R. W. Wh

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Hon B. Kumar. I.

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prayed that this Hon'ble Court may kindly be pleased to direct the opposite-parties to pay the salary of the Mali in accordance with the Agreement entered between the petitioner and Uttariya Railway Mazdoor Union and the Railway Board contained in the Annexure No. 3 to the above noted writ petition, to the persons mentioned in the lists contained in Annexure Nos. 1 and 2, till disposal the final/decision of the writ petition.

Lucknow,

Dated : Jan. 1985.

R.N. Cupta)

Advocate, Counsel for the petitioner

In the Honble High Court of Judicaliere at Allahabad 🛈 अदालत श्रीभाव -Lucturon Bench, Luckhow. Writ Petition No. 322 of 1985 %

व्काप्यप्रथामा

Northern Roulway Mens Union

Petitioner

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। सृद्धाः नेक्द्भा

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क्यी की तरा THE HORE I HE THE BY STE TROPE IF THEOR IF THEOR IS THE E. C.-16, K.- Road, Mahanagar Extension, Luckins... ही ५इवरेकेट/वर्कात महोदय की अवता वकीत विधुक्त करके १इकरार। करता हूं । और लिखे देता हूँ कि नुकदमा भे वकील महोदय स्वयं अथवा अन्य वकील ह्वाराजो कुछ पैरवी व जवाब व प्रबोत्तर क्रें या कोई कागज दाखिल क्रें ा लौटावा था हमारी और से डिग्री जारी जराई और स्पया वसूल दरें ा दिवहबागर ता र्क्टाब दावा प्रता अतीप व विग्रायी हमारी भार मे ्नारे या अवले हरताक्षर से दाखिल करें और तसदीक इकी या मुकदमा उठावें । या कोई स्पया जना करें या हमारी विव्वी १ क्रीकसासी। का दासिल िक्या हुआ रुप्या अपने या हमारे हस्ता अर मुक्त १ दस्तन्ति। रसीद से लेने का प्व िवंयुवत करें . . • • • विकील महोदय द्वारा की गई वह

तल कार्यवाही हमको सर्वया स्वीकार है और हेमगी इसलिये यह वकालता

HTJII NOTES दिंगीके. **ୟ**ଖ 19 . . .

ACCEPTED

(SIDDHARTH VERMA) MOVOCATE

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IN THE HOB'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

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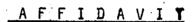
Northern Railway Men's Union

--- Petitioner

VERSUS

Union Of India and others

--- Opp. Parties



I,Ram Nath Singh aged about 51 years son of Sri Mohan Lal,resident of I.O.W.Workshop,Millingtonia Road,Badariya Bagh,Lucknow,do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is Vice President of the Northern Railways Men's Union Branch Engineering Works Near Guard's Running Room, Charbagh, Lucknow. He is well conversant with the facts of the case.
- 2. That the petitioner has served the notices of the Writ Petition alongwith the stay application on the opposit parties personally out side of the court. The receipts of the notices are attached with this application.

March 23, 1985.

<u>Verification</u>

I, the deponent named above, do hereby verify that the contents of paras 1 and 2 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed, so help me God.

Lucknow: Dated; 23.3, , 1985.

I identify the deponent who has signed before me,

Advocate

Deponent

LYNNINICT

Solemnly affirmed before me on 23,385 at 3,00 a.m./p.m. by the deponent who has been identified by Sri R.H. Guyla



Advocate, High Court, Lucknow.

I have satisfied by examining the deponent that he understands the contents of this affidavit which has been read over and explained to him by me.

2013

G S. RAWAT

High

No 137/9

Date... 23.3.65...

हाईकोर्ट इसाहाबाद बखनऊ वेन्च, खखनऊ

(जन्याव १२, नियम १ और ७)

दीवानी विभाग

	प्रकीर्णाक (सत्पर्धिक) प्रार्थना - पत्र संख्या सम १६ ई०
	प्रकोणांक (मृतफारेक) प्रार्थना - पत्र संख्या सम १६ ई० W. P. स्व १६ ई० में सम १६ ई० में
*** **	Northern Railway Men's Union
<u> </u>	C. Fa Dichara (02
****	Divisiant Railury Manager, Manager,
	Railie ay Hazzaral Dan
1	Lucien कर्ये प्रत्याची

चंकि उपर किले प्रायीं ने इस न्यायाहय में उपर्युकत मुकदमें के सम्बन्ध में ······के नाम ·····

दिया है, अतः आपको आदेश दिया जाता हैं कि आप दिनोंक रिक्स माह स्मित्र सन १६ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र कयों न स्वीकार कर क्लिया जाय। उक्कत प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञादित किशी और 🚁 होगी।

चिद्दिल हो कि आप सम्बर किले दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो जापको भोर से कार्य करने के किए कानूनन अधिकृत हों उपस्थिब न होंगे हो उस प्रार्थना-पण की सुनवाई भौर निर्णय आउकी अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक निम्मा माह प्रिके हैं। जारी किया गया। को जारी किया गया। के जिल्ल

यमावली के अध्याय ३७ नियम २ के लधीन प्राप्त ्युचना - इस न्यायालय की १६५२ की तकवाना मिक गया। लक्कानः प्राप्त करने वाळे कळकं के हस्ताङ्ख

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हाईकोर्ट इखाहाबाद खखनऊ बेन्च, तखनऊ (अध्याद १२, नियम १ और ७)

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चंकि उत्पर किले प्रायों ने इस न्यायाक्य में उपपुष्कत मुकदमें के सम्बन्ध में

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनोंक शिष्टा माह शिष्टा सन १६ कि को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र कयों न स्वीकार कर कि कि वाद । उक्क प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विञ्चित किशों और दिन होगी,।

विदित हो कि आप इसरे किसे दिनांक पर या उससे पहले स्वयं अथवा किसी एडकोंकेट या ऐसे व्यक्ति द्वारा, जो आपकी ओर से कार्य करने के किए कानूनन अधिकृत हों उपस्थित न होंगे हो उस प्रार्थना-पण की सुनवाई और निर्णय आपकी अनुपस्थित में हो आयेंगे।

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IN THE HOB'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW

C.H.AN.

OF 1985

INRE

W.p.no. - 322 of 1985

Morthern Railway Men's Union --- Patitioner
<u>VESSUS</u>

Union Of India and others

--- Opp. Parties

AFFIDAVIT

I,Ram Nath Singh aged about 51 years son of Sri Mohan Lal,resident of I.O.W.Workshop,Millingtonia Road,Bodariya Bagh,Lucknow,do hereby solumnly affirm and state on oath as under:-

- 1. That the deponent is Vice President of the Northern Railways Men's Union Branch Engineering Works Near Guard's Running Room, Charbegh, Lucknow. He is well conversant with the facts of the case.
- 2. That the petitioner has served the notices of the Writ Petition alongwith the stay application on the opposit parties personally out side of the court. The receipts of the notices are attached with this application.

March , 1985.

Reponent

<u>Verification</u>

I, the deponent named above, do hereby verify that the contents of paras 1 and 2 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed, so help me god.

Lucknow: Dated;

, 1985.

Deponent

I identify the deponent who has signed before me.

Advocats.

Sclemnly affirmed before me on at a.m./p.m. by the deponent who has been identified by Sri

27/	GOVERNMENT OF INDIA MINISTRY OF RAILWAYS (RAILWAY BOARD)	1
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	Yours fait	hfully,
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DA/As above. 6.24	for Director E. Railway	

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SITTING AT LUCKNOW.

C.M. Application No. 0 of 1985

IN RE :

Writ Petition No. 322 of 1985

क्या किया

Northern Railway Men's Union Branch & Engineering Works Near Guard's Running Room Charbagh, Lucknow, through Vice President Ram Nath Singh, son of Mohan Lal resident of ICW Workshop Millingtonia Road, Bandariya Bagh, Lucknow.

···· Petitioner/Applicant

Versus

- Union Government of India, through Secretary, Railway Department, New Delhi.
- 2. Assistant Engineer Head Quarters, Northern Railways, Lucknow, Charbagh, Lucknow.
- 3. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

... Opp.Parties

APPLICATION FOR INTERIM RELIEF

FOR the facts, reasons and circumstances stated in the accompanying affidavit, it is most respectfully prayed that this Hon'ble Court may kindly be pleased to direct the opposite-parties to pay the salary of the Mali in accordance with the agreement entered between the petitioner and Uttariya Railway

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Hm. B. Kumar. d. Im G.B. Ligh . J. sid- along with The sea 23-7-85 Howble K.S. Varma J. Hon ble SS. Ahrad. J. Suigle Judge in the August, 1985.

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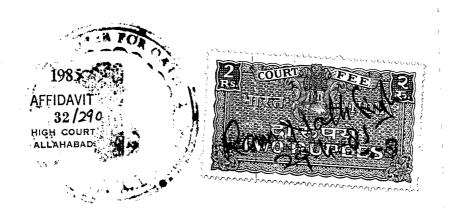
Mazdoor Union and the Railway Board contained in the Annexure No. 3 to the above noted writ petition, to the persons mentioned in the lists contained in Annexure Nos. 1 and 2, till the final disposal of the above noted writ petition.

Lucknow, Dated:

22nd April, 1985.

(R.N.Gupta)
Advobate,

Counsel for the Applicant



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKMUW BENCH, LUCKNOW.

Affidavit support of

C.M.Application No.

of 1985

in re:

Writ Petition No. 322 of 1985

Northern Railway Men's Union ... Petitionar

Union Govt. of India and others ... Opp.Parties

AFFIDAVIT

I, Ram Nath Singh, aged about 51 years, son of 5ri Mohan Lal, resident of I.O.W. Workshop, Millingtonia Road, Bandariya Bagh, Lucknow, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is Vice President of the Worthern Railways Men's Union Branch Engineering Works
 Near Guard's Running Room, Charbagh, Lucknow and has been authorised to do pairvi on its behalf and that he is well conversant with the facts of the case.
- 2. That there was an agreement between two unions of railway workers and railway administration and in fact the Malis are not being paid the salary of the post of Mali as provided in the agreement filed alongwith the above noted writ petition, since long.

IM. MINIE P

....2.

That the salries of Malis are being paid in arbitrary manner and not according to law,

That the writ petition may take time for 4. disposal and there is recurring monitory loss to the railway workers working as Mali, every month.

Luck now.

Dated : 22nd April 1985.

Deponent

Verification

I, the above-named deponent, do hereby · verify that the contents of this affidavit from paras 1 to 4 are true to my own knowledge. Nopart of it is false and nothing material has been concealed, so help me God. राभगाचात्र इ

Lucknow.

Dated: 20nd April, 1985.

Deponent

Identification

I identify the deponent who has signed P. M. before me.

Solemnly affirmed before me on 27-4-85 1-10 A.M./P.M. by the deponent Shri Ram Nath Singh, who is identified by Shri R.W.Gupta, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit, which have been read out and explained by me.



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW.

C.M.Application No.....of 1985

IN RE:

Writ Petition No. 322 of 1985



Northern Railway Men's Union Branch Engineering Works near Guard's Running Room, Charbagh, Lucknow.

.... Petitioner/Applicant.

Versus

- 1. Union Government of India, through Semretary, Railway Department, New Delhi.
- 2. Assistant Engineer, Head Quarters, Northern Railways, Lucknow, Charbagh, Lucknow.
- 3. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

Opp. Parties

APPLICATION FOR MODICATION OF INTERIM STAY ORDER DATED 16.9.1985

For the facts and reasons mentioned in the accompanying affidavit, it is most respectfully prayed that this HonTble Court may kindly be pleased to modify the interim stay order dated 16.9.1985 granted by Hon'ble K.S. Varma, J. in the above noted writ petition.

Lucknow, Dated:

Nov.

,1985.

Advocate, Counsel for the Applicant

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHARAD LUCKNOW BENCH, LUCKNOW.

Affidatit

in support of :

C.M.Appn. No....... of 1985

IN RE:

Writ Petition No. 322 of 1985.



Northern Railway Men's Union.

Applicant.

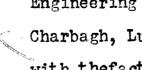
Versus

Opposite-parties Union of India and others

AFFIDAVIT

I, Ram Nath Singh, aged about 51 years, son of Sri Mohan Lal, resident of IO. W. Workshop, Milling Tonia Road, Bandariya Bagh, Lucknow, the deponent, do hereby solemnly affirm and state on oath as under :-

That the deponent is the Vice President 1. of the Northern Railway Men's Union, Branch Engineering Works Near Guard's running Room, Charbagh, Lucknow and as such is well conversant with thefacts of the case and deposed to hereunder: -



it petition was

- 2. That the above noted writ petition was filed in the interest of persons mentioned in the Annexure-2 to the above noted writ petition.
- 3. That on 16.9.1985, Hon'ble Mr. Justice K.S. Varma was pleased to grant interim relief in favour of the petitioner in the above noted writ petition, but in the said order, it was inadvertently written that the petitioners be paid salary while, it should be the persons mentioned in the Annexure-2 to the above noted writ petition, therefore, the order dated 16.9.1985 requires modification.

That it is, therefore, in the interest of max justice that the order dated 16.9.1985 passed by Hon'ble Mr. Justice K.S. Varma, be modified and may it/be ordered that the persons mentioned in the Annexure-2 be paid salary.

Lucknow,

朲

Dated : Nov. 4,1985.

DEPONENT

VERIFICATION

I, identit the above-named deponent, do hereby verify that the contents of this affidavit from paras 1 to 4 are true to my own knowledge. No part ofit is false and nothing material has been LTT Rank to concealed, so help me God.

Lucknow, Dated:

Nov. 4,1985.

DEPONENT

IDENTIFIC ATION

I identify thedeponent, who has signed before me.

ADVOCATE

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(R)

at 1.50 A.M./P.M. by Shri Ram Naksann the deponent, who is identified by Shri R.N. Compta Advocate, High Court, Lucknow Bench, Lucknow.

> I have satisfied myself by examining the deponent that he understands the contents of this affidavit, which have been read out and explained by me.

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High Court. Lucknow Beach,

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ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. 327 of 198

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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

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